

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 24/93

XXXXXX Application XXXX

DATE OF DECISION 8.2.94

Shri Bishambar Dass Petitioner

Shri G.D. Samant Advocate for the Petitioners

Versus

Union of India and others, Respondent

Shri J.G. Sawant Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice M.S. Deshpande, Vice Chairman

The Hon'ble Shri

1. whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. whether their Lordships wish to see the fair copy of the Judgement ?
4. whether it needs to be circulated to other Benches of the Tribunal ?

  
(M.S. Deshpande)  
Vice Chairman.

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No. 24/93

Shri Bishambar Dass Sharma  
V/s.

... Applicant.

Union of India through  
General Manager,  
Central Railway  
Bombay V.T.

Financial Advisor and Chief  
Accounts Officer,  
Central Railway,  
New Adm. Bldg.  
Bombay V.T.

.. Respondents.

CORAM: Hon'ble Shri Justice M.S. Deshpande, Vice Chairman.

Appearance:

Shri G.D.Samant, counsel  
for the applicant.

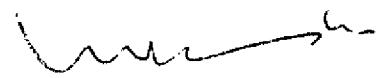
Shri J.G. Sawant, counsel  
for the respondents.

ORAL JUDGEMENT

Dated: 8.2.94

( Per Shri M.S. Deshpande, Vice Chairman )

The relief sought in the present case is restricted to the issue of post retirement complementary passes. The applicant retired on 28.2.81 and was in occupation of the Railway quarter upto 27.2.85. Shri Samant urges that in view of the Full Bench decision in the case of Wazir Chand V/s Union of India Full Bench Vol. II 287, Since the applicant is not now in un-authorised occupation of the quarter, he is entitled to post retirement complementary passes. It is not in dispute that in view of the factual position the applicant would be entitled to post retirement complementary passes hereafter. The respondents are therefore, directed to release the post retirement complementary passes to the applicant hereafter. With these directions the application is disposed of. No order as to costs.

  
(M.S. Deshpande)  
Vice Chairman